

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD
Court - 2**

(MP) CP(IB) 82 of 2020

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL & ACTING PRESIDENT
HON'BLE Mr. VIRENDRA KUMAR GUPTA, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 03.06.2021**

Name of the Company:

Mahendra Singh Rawat

V/s

Maa Peetambra Sugar & Power

Section 9 of the Insolvency and Bankruptcy Code.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.		<u>ORDER</u>		
2.		(through video conferencing)		

Mr. Shivram Ganeshan, CS, appeared on behalf of the Petitioner.

Mr. Jatin H Kapadia, PCS, appeared on behalf of the Respondent.

Mr. Harshavardhan, advocate, appeared and submitted that an intervention application has been filed. It is further submitted that some of the documents are in Hindi script, which is required to be translated.

Hence, the matter is adjourned with the liberty to translate the Hindi script documents by serving an advance copy to the other side.

List the matter on 09.07.2021.

**VIRENDRA KUMAR GUPTA
MEMBER TECHNICAL**

Dated this the 3rd day of June, 2021


**MANORAMA KUMARI
MEMBER JUDICIAL & ACTING PRESIDENT**